

(b) whether their performance is satisfactory and upto expectation so far as developmental schemes, plans and objectives and policies of Government banks are concerned ;

(c) if not, the reasons thereof and the measures under Government's consideration ; and

(d) the number of beneficiaries and amount disbursed by the branches of these banks under different schemes and plans for the development of SC/ST families during the last three years in Birbhum District, year-wise, branch-wise, scheme-wise and category-wise of SC/ST beneficiaries ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) All the Regional Rural Banks, including Mayurakshi Gramin Bank, are expected to extend credit assistance, for viable ventures, to small and marginal farmers and to persons having a pre-investment income of Rs. 6,500 per annum. The clientele of the RRBS thus comprises of persons belong to weaker sections of the community. These banks participate activity in the implementation of the programmes launched for the upliftment of the rural poor. According to available data, Mayurakshi Gramin Bank had, as at the end of 1983, 61 branches with deposit of Rs. 4.2 crores and outstanding advances of Rs. 6.4 crores-the number of borrowal accounts being 64,393. The RRB had a CD Ratio of 153 per cent which was much higher than the average of RRBS in West Bengal at 106 percent. During the year 1983 the RRB is reported to have issued loans of Rs. 40 lakhs under IRDP to 5,196 beneficiaries. Under Special Component Plan, provisional data reported by the RRB for 1983 show that it disbursed Rs. 42 lakhs under 10, 467 accounts.

While there is always scope for improvement, the overall performance of the Mayurakshi Gramin Bank is reported to be satisfactory taking into account the local conditions and infrastructure facilities available.

(d) Data in the manner asked for is not yielded by the information repor-

ting system. The Bank has, however, reported that as at the end of 1983 out of its outstanding advances of Rs. 6.4 crores involving 64,393 borrowal accounts, the SC/ST borrowers accounted Rs. 2.3 crores involving 26,470 accounts.

Percentage of India's Share in World Trade

4673. SHRI A.G. SUBBURAMAN : Will the Minister of COMMERCE be pleased to state :

(a) the percentage of India's share in world trade in the beginning of the first Five Year Plan and now ; and

(b) the steps contemplated to increase this percentage ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) (a) According to the U.N. Monthly Bulletin of Statistics, India's share in world exports during 1951 and 1982 has been as below :

(In million US dollars)

	1951	1982
India's Exports	1794	8451
World Exports	80200*	1854133
Percentage share of India in world export	2.23	0.46

*World exports excluding the trade of Albania, Bulgaria, China Mainland, Czechoslovakia, East German, Hungary, North Korea, Poland, Romania and USSR.

(b) The Government has taken various measures to promote exports

which include removal of licencing constraints on export production, setting up of 100% export-oriented units on easier access to imported inputs, upgradation of technology, particularly for export production, extension of certain fiscal concessions on exports and setting up of 4 more Free Trade Zones at Cochin Madras, NOIDA and FALTA in addition to the existing two Free Trade Zones. The Import and Export Policy for the current financial year 1984-85 has been formulated to improve our export performance, keeping in view the global economic environment and the needs of the domestic economy. The important features of the Policy include encouragement to higher value addition in exports, exports of computer software, exports of new products or to new markets, import for technological development in priority sectors like export production establishment of stable long-term relationship between trading houses and their supporting manufacturers and assisting the Small Scale Sector in export production.

**Payment of Interest on Amount Due on
Warehoused Goods**

4674. SHRI UTTAM RATHOD : Will the Minister of FINANCE be pleased to state :

(a) whether section (61) of Customs Act 62 has since been amended to provide payment of interest @ 18 per cent p.a. on the amount of duty on the warehoused goods remaining in warehouse beyond normal admissible period ; and

(b) if so, whether Government are considering exemption from operation of above amendment in the case of 100 per cent EOU which are required to carry out manufacturing in warehouse for a period of ten years minimum ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : (a) Yes Sir, [Section 61 of Customs Act, 1962 was amended by Finance Act, 1983, providing for levy of interest at such rate, not exceeding eighteen per cent per annum, on

on the amount of duty on the warehoused goods remaining in warehouse beyond normal warehousing period. However, the Government has fixed the said rate of interest at twelve per cent per annum, through a notification.

(b) In the case of the 100% Export-Oriented Units, exemption from payment of interest on duty on the goods retained beyond the normal warehousing period, can be considered on the merits of each such case.

Equipping the Indian Air Force with Suitable Light Combat Aircraft (LCA)

4675. SHRI MOHAMMAD ASRAR AHMAD : Will the Minister of DEFENCE be pleased to state :

(a) the efforts being made to equip the Indian Air Force with a suitable light combat aircraft (LCA) ;

(b) whether any particular aircraft has been selected for the purpose ; and

(c) if so, whether such aircraft will be manufactured indigenously or is expected to be procured indigenously ?

THE MINISTER OF DEFENCE (SHRI S.B. CHAVAN) : (a) A programme for design and development of a Light Combat Aircraft to meet the needs of Indian Air Force has been taken up.

(b) and (c) No, Sir. Light Combat Aircraft (LCA) will be an indigenously developed and productionised aircraft.

Credit Facility to Directors and their Relatives without Approval of Board of Directors

4676. SHRI GHUFRAN AZAM : Will the Minister of FINANCE be pleased to state :

(a) whether all banks have authority to extend credit facility below